N O T I C E
(Partial Modification w.e.f. 10.09.2026)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect with effect from 10.08.2026 (partially modified w.e.f. 09.09.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble The **CHIEF JUSTICE** **AND** The Hon'ble Shri Justice **ADVAIT M. SETHNA** (Court Room No. 46) [DIVISION BENCH – 1] COMMERCIAL APPELLATE DIVISION BENCH - I (Arbitration Appeals)	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects including Railways, Metro, Roads, Bridges, Water Transport. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 onward. (E) Civil Writ Petitions relating to Tender matters. (F) Civil Writ Petitions relating to Environmental issues.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects including Railways, Metro, Roads, Bridges, Water Transport. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 and onward. (E) Civil Writ Petitions relating to Tender matters. (F) Civil Writ Petitions relating to Environmental issues.

		(G) Civil Writ Petitions against the orders passed by CAT. (H) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (I) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (J) Civil Writ Petitions not assigned to other Courts, from the year 2025 onward. (K) Writ Petitions against High Court and District Courts' Administration and it's offices / officers.	(G) Civil Writ Petitions against the orders passed by CAT. (H) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (I) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (J) Civil Writ Petitions not assigned to other Courts from the year 2025 onward. (K) Civil Writ Petitions against High Court and District Courts' Administration and it's offices / officers.
2	The Hon'ble Shri Justice **SUMAN SHYAM** **AND** The Hon'ble Shri Justice **GAUTAM ASHWIN ANKHAD** (Court Room No. 40) [DIVISION BENCH – 5]	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions against the orders passed by MAT. (B) Contempt Appeals. (C) Criminal Contempt Petitions. (D) Civil Work not assigned to other Courts. (E) Appeals under section 260-A of the Income Tax Act, up to the year 2019. (F) Civil Writ Petitions not assigned to other Courts, of the year 2024. (G) Civil Writ Petitions relating to Energy and Airports.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions against the orders passed by MAT. (B) Contempt Appeals. (C) Criminal Contempt Petitions. (D) Civil Work not assigned to other Courts. (E) Appeals under section 260-A of the Income Tax Act, up to the year 2019. (F) Civil Writ Petitions not assigned to other Courts, of the year 2024. (G) Civil Writ Petitions relating to Energy and Airports.

		(H) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act. (I) All Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA and FEMA).	(H) Civil Writ Petitions seeking composite reliefs under the Maharashtra Slum Areas Act, MHADA Act and Municipal Corporation Act. (I) All Appeals, References and Applications arising out of Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA and FEMA).

Dated this 9th day of September 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
I/c Registrar (Judl-I),
High Court, A.S., Bombay